

state :

(a) whether a high priority has been accorded to the execution of the irrigation projects, by the State Governments in view of the fact that irrigation happens to be the first item of 20-Point Programme;

(b) if so, whether any State has expressed dissatisfaction with the allotment of funds for irrigation in any one of the past three years from 1st April, 1981 to 31st March, 1984 as also in the current financial year (1984-85);

(c) if so, the names of the States which have expressed dissatisfaction regarding the flow of funds for the execution of minor and medium irrigation projects during these three years and current financial year 1984-85; and

(d) the steps taken by Government to meet demand of the States in this regard ?

THE MINISTER OF IRRIGATION AND POWER (SHRI B. SHANKARANAND) (a) to (d). Irrigation being a State subject, : Irrigation Projects are planned, funded and implemented by the State Governments. By and large it can be said that the States have given high priority for irrigation. The Central assistance is given in the form of block-loans and block-grants and is not tied to any particular scheme or sector of development. Allocation to the Irrigation Sector is done by the State Governments themselves. The question of dissatisfaction regarding allocation of funds to Irrigation Sector does not, therefore, arise. However, the States have been experiencing constraint of financial resources and due to similar constraints, it has not been possible for Government of India to assist the States in a meaningful way.

Works Assistants in NBCC

32. SHRI SAIFUDDIN CHOWDHARY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the number of Works Assistants working on daily wages in the NBCC and the rate of daily wages given to them;

(b) whether most of them are working for more than two years and have not been absorbed against regular vacancies;

(c) whether different wages are given to Works Assistants such as Rs. 20, 25 and 30 per day for equal work and if so, reasons for the differential treatment; and

(d) the remedial measures being taken to remove dissatisfaction among Works Assistants due to different wages ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) There are no Work Assistants in NBCC. The question of payment of daily wages to them therefore does not arise.

(b) to (d) Question does not arise in view of reply to parts a) above.

Categories of Contracts on the Rolls of CPWD

33. SHRI K.T. KOSALRAM : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) the details of different categories of contractors who are on the rolls of CPWD and the value of contract work being awarded to each such contractor for building residential accommodation;

(b) the particulars of civil engineering firms which are eligible for major projects undertaken by the CPWD; and

(c) whether there is any proposal to bifurcate CPWD into two distinct departments, one for construction and other for maintaining the assets created by the CPWD ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) The details are given in Statement—J, laid on the Table of the House [*Placed in Library. See No. L.T-85/85*]. Besides, contractors enlisted with P & T Department, M.E.S., Railways and State P.W.D's are eligible to tender for CPWD works outside Delhi. In Delhi, contractors enlisted with P & T Department and M.E.S are eligible to tender for CPWD works.

(b) The details are given in Statement—II laid on the Table of the House [Placed in library. See No. LT-85/85]

(c) No.

Fishing Harbour Facilities in Orissa and Other Coastal States

34. SHRIMATI JAYANTI PATNAIK : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government had a proposal to provide better fishing harbour facilities in the coastal States during Sixth Plan period; and

(b) if so, the details of the fishing harbour facilities provided in the current plan period in Orissa and other coastal States ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) Yes, Sir.

(b) A statement is attached.

Statement

Name of State	Name of site	Sanctioned cost (Rs. in lakhs)
1	2	3
Orissa	1. Astarang (Integrated Project)	642.20
	2. Sabelia	2.42
	3. Chudamani	14.07
	4. Pathara	2.50
Gujarat	1. Vansi Borsi	16.10
	2. Kosamba	13.31
	3. Jaffrabad	13.92
	4. Salaya	16.80
	5. Mandvi	16.16
	6. Madhwad	17.76
	7. Sachana	17.77
	8. Surajbari	29.38
Maharashtra	1. Mahim Causway	24.64
Karnataka	1. Tadri (Integrated Project)	638.02
	2. Mangalore	90.00
	3. Majali	26.13
Kerala	1. Neendakara	370.00
	2. Munakkakadavu	10.25
	3. Neeleswaram	15.00
	4. Cheruvathur	18.43